

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Sir, I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2005-2006.

(Placed in Library. See No. LT 5865/07)

(2) A copy of the Notification No. S.R.O.135 (Hindi and English versions) published in Gazette of India dated the 4th November 2006, making certain amendments in the Notification No. S.R.O.1 dated the 31st December, 1992, issued under section 12 of the Army Act, 1950.

(Placed in Library. See No. LT 5866/07)

(3) A copy each of the following Detailed Demands of Grants (Hindi and English versions):-

(i) Ministry of Defence for the year 2007-2008.

(Placed in Library. See No. LT 5867/07)

(ii) Defence Services Estimates for the year 2007-2008.

(Placed in Library. See No. LT 5868/07)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to lay on the Table a copy of the Notification No. S.O.1340(E) (Hindi and English versions) published in Gazette of India dated the 22nd August, 2006 Containing Corrigendum to the Airport Authority of India (Lost Property) Regulations, 2003 together with an explanatory note.

(Placed in Library. See No. LT 5869/07)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI NARANBHAI RATHWA): Sir, I beg to lay on the Table -

(1) A copy of the each following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:-

(i) The Rail Land Development Authority (Constitution) Rules, 2007, published in Notification No. G.S.R.4(E) in Gazette of India dated the 4th January 2007.

(ii) The Vice Chairman (Selection and Appointment) Rules, 2007, published in Notification No. G.S.R.5(E) in Gazette of India dated the 4th January 2007.

(iii) The Members (Selection and Appointment) Rules, 2007, published in Notification No. G.S.R.6(E) in Gazette of India dated the 4th January 2007.

(iv) The Independent Member (Selection and Appointment) Rules, 2007, published in Notification No. G.S.R.7(E) in Gazette of India dated the 4th January 2007.

(v) The Rail Land Development Authority (Pay, Allowances, Terms and Conciliations of Service of members, officers and other

employees) Rules, 2007, published in Notification No. G.S.R.8(E) in Gazette of India dated the 4th January 2007.

(vi) The Railways (Punitive charges for overloading of wagon) Rules, 2006, published in Notification No. G.S.R. 759 (E) in Gazette of India dated the 19th December 2006.

(Placed in Library. See No. LT 5870/07)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 5871/07)

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): Sir, I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the H.M.T. Limited, Bangalore, for the year 2005-2006.
- (ii) Annual Report of the H.M.T. Limited, Bangalore, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5872/07)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Sir, I beg to lay on the Table -

(1) A copy of the Petroleum (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.61(E) in Gazette of India dated the 2nd February, 2007 under sub-section (4) of section 29 of the Petroleum Act, 1934.

(Placed in Library. See No. LT 5873/07)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2007 published in Notification No. G.S.R. 18(E) in Gazette of India dated the 12th January, 2007.
- (ii) The Kerosene (Restriction on Use and fixation of Ceiling Price) Amendment Order, 2007 published in Notification No. G.S.R. 19(E) in Gazette of India dated the 12th January, 2007.
- (iii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Second Amendment Order, 2006 published in Notification No. G.S.R.743(E) in Gazette of India dated the 12th December, 2006.

(Placed in Library. See No. LT 5874/07)

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oil Fields (Regulation and Development) Act, 1948:-

(i) S.O.1391(E) published in Gazette of India dated the 1st September, 2006, designating Directorate General of Hydrocarbons as the authority or agency, with effect from the date of publication of the notification, to exercise the powers and functions of the Central Government with a view to promoting sound management of the hydrocarbon resources in the country having balanced regard for environmental safety, technological and economic aspects.

(ii) The Petroleum and Natural Gas (Amendment) Rules, 2006 published in Notification No.507 (E) in Gazette of India dated the 28th August, 2006.

(Placed in Library. See No. LT 5875/07)

MR. SPEAKER: Smt. Krishna Tirath.